

ITEM NO.5

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 09-05-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Mr. Anjani Kumar Mishra, AOR

Ms./Mr. Chatanya Siddharth, Adv.

Mr. Viraj Singh, Adv.

Ms. Prakriti Purnima, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR

Mr. Vishal Singh, Adv.

Mr. Anubhav Bhandari, Adv.

Mr. Mustaque Ahmad, Adv.

Mr. Inderjeet Singh Maini, Adv.

Mr. Harjeet Singh Maini, Adv.

Mr. M. M. Kashyap, AOR

Mr. Sumit Teterwal, AOR

Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR

M/S. Mukesh Kumar Singh And Co., AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. Pawan Kumar, Adv.

Mr. Ikshit Singhal, Adv.

Mr. Prashuram Paswan, Adv.

Mr. Purushottam Sharma Tripathi, AOR
Ms. Vani Vyas, Adv.

Mr. B.B. Upadhyaya, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Ms. Kajal Kumari, Adv.

Mr. Amit, AOR

Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Deepak Parashar, Adv.
Mr. Prakhar Singh, Adv.
Mr. Robin Khokhar, AOR

Mr. R. C. Kaushik, AOR
Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterrwal, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Two weeks time, is granted to appellants, to take fresh steps and file fresh particulars to issue notice respondent 92 and to take fresh steps in respect of respondent Nos. 3, 10, 11 and 133 , who are unserved.

Four weeks time is granted to cure the defects in application for substitution filed in respect of Respondent Nos. 48, 135 and 228.

Service is already complete on other respondents.

List again on 28.7.2023.

VIVEK SAXENA
Registrar